

**KARNATAKA LOKAYUKTA**

NO:UPLOK-2/DE/151/2019/ARE-15 M.S. Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru - 560 001.  
Date: 29/03/2023.

**-: ENQUIRY REPORT :-**

- Sub:-** Departmental Inquiry against Sri. B.Prahlad, Commissioner, City Municipal Council, Mulbagal, Kolar District - regarding.
- Ref:-** 1. Government Order No. ನಅಇ/14/ಡಿಎಂಕೆ/2019, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 21/05/2019.  
2. Nomination Order No. UPLOK-2/DE/151/2019, Bengaluru dated 29/05/2019 of the then Hon'ble Upalokayukta.

\*\*\*\*

The Departmental Enquiry is initiated against Delinquent Government Official Sri. B.Prahlad, Commissioner, City Municipal Council, Mulbagal, Kolar District (*hereinafter referred as **DGO** in short*).

2. In pursuance of the Government Order cited at reference No.1 above, the then Hon'ble Upalokayukta vide order dated 29/05/2019 cited at reference No.2 above, has nominated the Additional Registrar of Enquiries-15 to frame Articles of Charge and to conduct the inquiry against the aforesaid DGO.

3. Hon'ble Upalokayukta-2 on perusal of prima facie material submitted Report Dated: 20/12/2018 under Section 12(3) of Karnataka Lokayukta Act, 1984, to initiate disciplinary proceedings against DGO.

4. This Authority had issued the Articles of charge, Statement of Imputations of Misconduct, List of Witnesses proposed to be examined in support of the charge and List of Documents proposed to be relied upon in support of the charge.

5. The Articles of charge issued against the DGO is as under;

**ANNEXURE-I**  
**CHARGE**

“ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾಗ ನೀವು ಕೆರೋರಾಗ ಜಿಲ್ಲೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ನಗರಸಭೆ ಕಾರ್ಯಾಲಯದಲ್ಲಿ ಪೌರಾಯುಕ್ತರಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಮುಳಬಾಗಿಲು ನಗರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ:

(ಅ) ನೀವು 2016-17ನೇ ಸಾಲಿನ ಡಾ: ಬಿ.ಆರ್. ಅಂಬೇಡ್ಕರ್ ಆವಾಸ್ ಯೋಜನೆ ಮತ್ತು ವಾಜಪೇಯಿ ನಗರ ವಸತಿ ಯೋಜನೆಗಳಲ್ಲಿ ವಸತಿ ರಹಿತರಿಗೆ ಸ್ವಂತವಾಗಿ ಮನೆಗಳನ್ನು ನಿರ್ಮಿಸುವ ಆಯ್ಕೆ ಸಮಿತಿಯ ಸಮಾವೇಶಕ ಸದಸ್ಯರಾಗಿ ಸದರಿ ಎಲ್ಲಾ ಫಲಾನುಭವಿಗಳ ಅರ್ಹತೆಯನ್ನು ಬುದ್ಧಿಗಾಗಿ ಪರಿಶೀಲಿಸದೇ, ಸರಿಯಾಗಿದೆಯೆಂದು ದೃಢೀಕರಿಸಿ ಆಯ್ಕೆ ಪಟ್ಟಿ (ನಮೂನೆ-17)ಗೆ ನೀವೇ ಸಹಿ ಮಾಡಿರುತ್ತೀರಿ.

(ಆ) ಅದು ಅಲ್ಲದೇ ನೀವು ಖುದ್ದಾಗಿ ಸದರಿ ಫಲಾನುಭವಿಗಳ ಮಾಸಿಕ ಆದಾಯದ ಬಗ್ಗೆ ಅಥವಾ ಫಲಾನುಭವಿಗಳಿಗೆ ಪಟ್ಟಣ/ನಗರ ಪ್ರದೇಶದಲ್ಲಿ ಸ್ವಂತ ನಿವೇಶನ ಇರುವ ಬಗ್ಗೆ, ಫಲಾನುಭವಿಗಳು ಪಕ್ಕಾ ಮನೆಯನ್ನು ಹಾಗೂ ಸ್ವಂತ ಮನೆಯನ್ನು ಹೊಂದಿರದ ಬಗ್ಗೆಯಾಗಲೀ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದ್ದೀರೆಂದು ಆಯ್ಕೆ ಸಮಿತಿಯ ನಡವಳಿಯಲ್ಲಾಗಲೀ ಅಥವಾ ಇನ್ನಾವುದೇ ದಾಖಲೆಗಳಲ್ಲಾಗಲೀ ಉಲ್ಲೇಖಿಸಿರುವುದಿಲ್ಲ.

(ಇ) ನೀವು ಅರ್ಹತೆಯುಳ್ಳ ಫಲಾನುಭವಿಗಳನ್ನು ಆಯ್ಕೆ ಮಾಡದೇ ಆಯ್ಕೆ ಸಮಿತಿಯ ಅಧ್ಯಕ್ಷರು (ಸ್ಥಳೀಯ ಶಾಸಕರು) ಆಯ್ಕೆ ಮಾಡಿದ ಫಲಾನುಭವಿಗಳ ಪಟ್ಟಿಗೆ ಮಾತ್ರ ಸಹಿ ಮಾಡಿದ್ದರಿಂದ ವಸತಿ ರಹಿತ ಫಲಾನುಭವಿಗಳಿಗೆ ವಂಚಿಸಿರುತ್ತೀರಿ.

(ಈ) ನೀವು ಪಟ್ಟಣ/ನಗರ ಪ್ರದೇಶಗಳಲ್ಲಿನ ಬಡ ಜನರಿಗೆ ವಸತಿ ಕಲ್ಪಿಸಲು “ನಮ್ಮ ಮನೆ” ಯೋಜನೆಯ ಅನುಷ್ಠಾನದ ಮಾರ್ಗಸೂಚಿಗಳನ್ವಯ ಕರ್ನಾಟಕ ಸರ್ಕಾರವು ಹೊರಡಿಸಿದ ಸುತ್ತೋಲೆಯಲ್ಲಿನ ಅಂಶಗಳನ್ನು ಸರಿಯಾದ ರೀತಿಯಲ್ಲಿ ಪಾಲನೆ ಮಾಡದೇ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ಪಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1)(i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ಕರ್ತವ್ಯಲೋಪವೆನ್ನಿಸಿರುತ್ತೀರಿ.”

6. In pursuance thereof, the DGO appeared before this Authority on 23/09/2019. His First Oral Statement was recorded on the same day and he pleaded not guilty to the charge.

7. On 24/03/2021 DGO filed his written statement by denying the entire charge framed against him on the basis of allegations made in the complaint as false and baseless. Since the wife of the complainant was not selected as beneficiary during 2016-17, in order to satisfy

his personal grudge, the complainant has lodged false complaint against him. It is his case that on 14/11/2016 and 18/01/2017, the Committee presided by the Local MLA had finalized the list of genuine beneficiaries and he had no role, power or discretion to select the beneficiaries. He is discharging his duties diligently and has not committed any misconduct or dereliction of duty. Therefore, prays for exoneration.

8. In order to prove the charge, the Disciplinary Authority has examined the complainant and one witness as PWs-1 and 2 and got marked seven documents at Ex.P-1 to Ex.P-7.

9. Thereafter, the Second Oral Statement of DGO was recorded on 23/05/2022. Since DGO had no evidence to submit, the matter was posted for DGO's Questionnaire under 11(18) of KCSR and his answers to the same were recorded on 04/06/2022.

10. Heard the arguments on both sides and perused the entire material on record.

11. In the aforesaid facts and circumstances, the points that arise for consideration are as follows:

**1) Whether the Disciplinary Authority proves that the DGO while working as Commissioner, CMC, Mulbagal had committed irregularity in selecting beneficiaries under Dr. B.R. Ambedkar Awas and Vajapaye Housing Schemes during 2016-17 and thereby committed misconduct or dereliction of duty and acted unbecoming of Government Servants and not maintained absolute integrity thereby violating R.3(1)(i) to (iii) of K.C.S. (Conduct) Rules, 1966?**

**2) What Finding?**

12. My findings to the above points are:

1. In the **Negative**,
2. As per Finding for the following;

**:- REASONS :-**

13. **Point No.1:** The complaint was given against the DGO and one Sri. Nagaraj, Second Division Assistant, Ashraya Division alleging that they have committed illegality in selecting beneficiaries under Dr. B.R. Ambedkar Awas Scheme and Vajapaye Urban Housing Scheme in the limits of Mulbagal City Municipality. The complainant Sri. B.A. Prakash after obtaining documents marked as Ex.P-4 under RTI, had filed complaint praying to take appropriate action against the above officials for flouting the norms while selecting the beneficiaries under

the above schemes. He was examined as PW-1. In his evidence the facts stated on oath entirely differs from what he has stated in Ex.P-1 complaint. As per his version, the DGO had allotted houses to persons who are not residing within particular ward and therefore the persons entitled were not selected as beneficiaries due to the faulty selection process of beneficiaries.

14. During his cross-examination, he admits that the Chairperson and Members of the Ashraya Committee will select and finalize the list of beneficiaries in consultation with the Local MLA. He has specifically admitted in Para-4 of his cross-examination that selection or rejection of applications submitted by the beneficiaries is entirely in the control of the Local MLA and Members of the Ashraya Committee and the DGO, who was the Commissioner of City Municipality, Mulbagal had no role in the said process. The said admission is suffice to dismiss the charge memo issued to the DGO.

15. In Para-3 of his cross-examination, PW-1 admits that his wife namely Smt. Venkatarathnamma was

selected as a beneficiary under Dr. B.R. Ambedkar Awas Scheme during 2015-16. He has also admitted that during 2017-18, he had submitted an application under the same scheme seeking allotment of house, but his application came to be rejected on the ground that his wife was allotted a house earlier. It appears that merely because his application came to be rejected, he filed complaint against the DGO and another official suppressing the material facts. Moreover, PW-1 has admitted that the evidence given during his chief examination differs from the contents of Ex.P-1 complaint which he had submitted to this Institution. In view of the said variance in evidence vis-à-vis Ex.P-1 complaint, I am of the opinion that there is no substance in the charge made against the DGO.

16. During scrutiny of the complaint, the Deputy Commissioner, Kolar District was directed to probe the allegations made in the complaint and submit report to this Institution. Sri. Srinivasa D., the then Project Director of Kolar Urban Development Authority, District Urban Development Cell, Kolar was delegated with the above task who had visited the City Municipal Council,

Mulibagilu and had submitted Ex.P-6/Report. The said Officer came to be examined as PW-2. In his chief-examination, he has deposed about the documents examined by him and that everything was in order and with such findings, he had submitted the above report. As per his version, he did not notice any irregularities in the matter of selecting beneficiaries under the housing schemes mentioned in the complaint.

17. In his cross-examination at Para-4, this is what he has stated regarding the allegations made in the complaint against the DGO;

“ಪ್ರಶ್ನಿತ 2 ಯೋಜನೆಗಳಡಿ ಫಲಾನುಭವಿಗಳನ್ನು ಆಯ್ಕೆ ಮಾಡುವ ಅಧಿಕಾರ ಆ.ಸ.ನೌ ರವರಿಗೆ ಇರಲಿಲ್ಲ ಎಂದರೆ ಸರಿ. ಸ್ಥಳೀಯ ಶಾಸಕರು ಹಾಗೂ ಆಶ್ರಯ ಸಮಿತಿ ಅಧ್ಯಕ್ಷರು ಮತ್ತು ಆ ಸಮಿತಿ ಸದಸ್ಯರು ಫಲಾನುಭವಿಗಳನ್ನು ಆಯ್ಕೆ ಮಾಡುತ್ತಾರೆ. ನಾನು 2 ಯೋಜನೆಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ಹಾಗೂ ಕಡತಗಳನ್ನು ಪರಿಶೀಲನೆ ಮಾಡಿದಾಗ ಮೇಲ್ನೋಟಕ್ಕೆ ಅವ್ಯವಹಾರವಾಗಿರುವುದು ಕಂಡುಬಂದಿರಲಿಲ್ಲ ಹಾಗೂ ಫಲಾನುಭವಿಗಳ ಆಯ್ಕೆ ಪ್ರಕ್ರಿಯೆ ನಿಗದಿತ ನಿಯಮಗಳ ಪ್ರಕಾರ ಆಗಿರುವುದು ಕಂಡುಬಂದಿತ್ತು. ದೂರುದಾರರು ಅವರ ದೂರಿನಲ್ಲಿ ಉಲ್ಲೇಖಿಸಿರುವ ಹಾಗೆ ಯಾವುದೇ ಅವ್ಯವಹಾರಗಳು ನನಗೆ ಕಂಡು ಬಂದಿರುವುದಿಲ್ಲ.....”



17.1 It is clear from the above evidence given by PW-2/Sri. Srinivas D., that DGO had no role in selecting the beneficiaries under any of the housing schemes mentioned in the complaint and moreover there were no irregularities or illegalities committed while selecting the beneficiaries during 2016-17. The evidence given by PW-2, who is a responsible District Level Officer, vindicates the plea taken by the DGO written statement.

18. On overall appreciation of the evidence, both oral and documentary, I find that the Disciplinary Authority has not adduced cogent evidence and has also not placed reliable material before this Authority to show that DGO had any role in selecting the beneficiaries under Dr. B.R. Ambedkar Awas and Vajapaye Housing Schemes. The Disciplinary Authority has also failed to prove that there were any lapses on part of the DGO in selecting the beneficiaries under the aforesaid housing schemes during 2016-17. By holding that the Disciplinary Authority has failed to prove by preponderance of probability that the DGO has committed mis-conduct or dereliction of duty as narrated in the charge memo, I

hold that the said charge framed against him is **not proved**. Hence, I proceed to record the following.

### **FINDING**

The Disciplinary Authority has not proved the charge leveled against the DGO.

Submitted to Hon'ble Upalokayukta for further action.



**(CHANDRASHEKAR .C)**

Additional Registrar of Enquiries -15,  
Karnataka Lokayukta,  
Bengaluru.

### **ANNEXURE**

#### **List of witnesses examined on behalf of Disciplinary Authority:-**

PW-1	Sri B A Prakash (Complainant) Original
PW-2	Sri.D.Srinivasa (Witness) Original

#### **List of Documents marked on behalf of Disciplinary Authority:-**

Ex.P-1 Ex.P-1(a)	Complaint filed by PW-1 (Original) Signature of PW-1
Ex.P-2 Ex.P-2(a)	Complaint Form No.I dated: 12/04/2017 (Original) Signature of PW-1
Ex.P-3 Ex.P-3(a)	Complaint Form No.II dated: 12/04/2017 (Original) Signature of PW-1
Ex.P-4	Documents obtained under RTI on


	08/03/2017 total 15 sheets (Xerox)
Ex.P-5	Copy of Rejoinder filed by PW-1 dated: 25/09/2017 (Original)
Ex.P-6	Report of Project Director dated: 31/08/2018 (Original)
Ex.P-7	Documents pertaining to the allegations made by PW-1 total 30 pages (Xerox)

**List of witnesses examined on behalf of DGO:-**

	-- NIL --
--	-----------

**List of documents marked on behalf of DGO:-**

	-- NIL --
--	-----------

  
**(CHANDRASHEKAR .C)**  
 Additional Registrar of Enquiries -15,  
 Karnataka Lokayukta,  
 Bengaluru.



ಕರ್ನಾಟಕ ಸರ್ಕಾರಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ

ನಂ.ಉಪಲೋಕ್-2/ಡಿಇ/151/2019/ಎ.ಆರ್.ಇ-15

ಬಹುಮಹಡಿಗಳ ಕಟ್ಟಡ,  
ಡಾ:ಬಿ.ಆರ್.ಅಂಬೇಡ್ಕರ್ ವೀದಿ,  
ಬೆಂಗಳೂರು-560001.  
ದಿನಾಂಕ: 31ನೇ ಮಾರ್ಚ್ 2023.

-:: ಶಿಫಾರಸು ::-

ವಿಷಯ: ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ಬಿ.ಪ್ರಹ್ಲಾದ್, ಪೌರಾಯುಕ್ತರು,  
ನಗರಸಭೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ಕೋಲಾರ ಜಿಲ್ಲೆ ಇವರ  
ವಿರುದ್ಧದ ಇಲಾಖಾ ವಿಚಾರಣೆ ಕುರಿತು.

- ಉಲ್ಲೇಖ: (1) ಸರ್ಕಾರಿ ಆದೇಶ ಸಂಖ್ಯೆ. ನಅಇ 14 ಡಿಎಂಕೆ 2019,  
ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 21/05/2019.  
(2) ಉಪಲೋಕಾಯುಕ್ತ, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಬೆಂಗಳೂರು ರವರ  
ನಾಮನಿರ್ದೇಶನ ಆದೇಶ ಸಂಖ್ಯೆ.ಉಪಲೋಕ್-2/ಡಿಇ/  
151/2019, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 29/05/2019.  
(3) ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-15, ಕರ್ನಾಟಕ  
ಲೋಕಾಯುಕ್ತ ಬೆಂಗಳೂರು ರವರ ವಿಚಾರಣಾ ವರದಿ  
ದಿನಾಂಕ: 29/03/2023.

\*\*\*\*\*

ಸರ್ಕಾರದ ಆದೇಶ ದಿನಾಂಕ: 21/05/2019 ರಂತೆ ಶ್ರೀ ಬಿ.ಪ್ರಹ್ಲಾದ್, ಪೌರಾಯುಕ್ತರು,  
ನಗರಸಭೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ಕೋಲಾರ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ ಆಪಾದಿತ ಸರ್ಕಾರಿ  
ನೌಕರರು ಅಂದರೆ ಚಿಕ್ಕದಾಗಿ 'ಆ.ಸ.ನೌಕರರು' ಎಂದು ಸಂಭೋದಿಸಲಾಗುವುದು) ರವರ  
ವಿರುದ್ಧ ಶಿಸ್ತು ಪ್ರಕ್ರಿಯೆಯನ್ನು ಕೈಗೊಂಡು ವಿಚಾರಣೆ ಮಾಡಿ, ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಈ ಸಂಸ್ಥೆಗೆ  
ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ವಹಿಸಿರುತ್ತದೆ.

2

2. ಈ ಸಂಸ್ಥೆಯ ನಾಮನಿರ್ದೇಶನ ಆದೇಶ ಸಂಖ್ಯೆ:ಉಪಲೋಕ್-2/ಡಿಇ/151/2019, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 29/05/2019ರ ರೀತ್ಯಾ ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-15 ರವರಿಗೆ ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ದೋಷಾರೋಪಣಾ ಪಟ್ಟಿ ತಯಾರು ಮಾಡಿ, ವಿಚಾರಣೆ ನಡೆಸಿ, ವರದಿ ಸಲ್ಲಿಸುವಂತೆ ಆದೇಶ ಹೊರಡಿಸಲಾಗಿರುತ್ತದೆ.
3. ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಬಿ.ಪ್ರಹ್ಲಾದ್, ಪೌರಾಯುಕ್ತರು, ನಗರಸಭೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ಕೋಲಾರ ಜಿಲ್ಲೆ ರವರ ವಿರುದ್ಧ ಈ ಕೆಳಗಿನ ದೋಷಾರೋಪಣೆಗಾಗಿ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲಾಯಿತು.

**ಅನುಬಂಧ-1**  
**ದೋಷಾರೋಪಣೆ**

“ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಕೋಲಾರ ಜಿಲ್ಲೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕಿನ ನಗರಸಭೆ ಕಾರ್ಯಾಲಯದಲ್ಲಿ ಪೌರಾಯುಕ್ತರಾಗಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಅವಧಿಯಲ್ಲಿ ಮುಳಬಾಗಿಲು ನಗರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ:

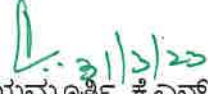
- (ಅ) ನೀವು 2016-17ನೇ ಸಾಲಿನ ಡಾ: ಬಿ.ಆರ್. ಅಂಬೇಡ್ಕರ್ ಆವಾಸ್ ಯೋಜನೆ ಮತ್ತು ವಾಜಪೇಯಿ ನಗರ ವಸತಿ ಯೋಜನೆಗಳಲ್ಲಿ ವಸತಿ ರಹಿತರಿಗೆ ಸ್ವಂತವಾಗಿ ಮನೆಗಳನ್ನು ನಿರ್ಮಿಸುವ ಆಯ್ಕೆ ಸಮಿತಿಯ ಸಮಾವೇಶಕ ಸದಸ್ಯರಾಗಿ ಸದರಿ ಎಲ್ಲಾ ಫಲಾನುಭವಿಗಳ ಅರ್ಹತೆಯನ್ನು ಖುದ್ದಾಗಿ ಪರಿಶೀಲಿಸದೇ, ಸರಿಯಾಗಿದೆಯೆಂದು ದೃಢೀಕರಿಸಿ ಆಯ್ಕೆ ಪಟ್ಟಿ (ನಮೂನೆ-17)ಗೆ ನೀವೇ ಸಹಿ ಮಾಡಿರುತ್ತೀರಿ.
- (ಆ) ಅದು ಅಲ್ಲದೇ ನೀವು ಖುದ್ದಾಗಿ ಸದರಿ ಫಲಾನುಭವಿಗಳ ಮಾಸಿಕ ಆದಾಯದ ಬಗ್ಗೆ ಅಥವಾ ಫಲಾನುಭವಿಗಳಿಗೆ ಪಟ್ಟಣ/ನಗರ ಪ್ರದೇಶದಲ್ಲಿ ಸ್ವಂತ ನಿವೇಶನ ಇರುವ ಬಗ್ಗೆ, ಫಲಾನುಭವಿಗಳು ಪಕ್ಕಾ ಮನೆಯನ್ನು ಹಾಗೂ ಸ್ವಂತ ಮನೆಯನ್ನು ಹೊಂದಿರದ ಬಗ್ಗೆಯಾಗಲೀ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿದ್ದೀರೆಂದು ಆಯ್ಕೆ ಸಮಿತಿಯ ನಡವಳಿಯಿಲ್ಲಾಗಲೀ ಅಥವಾ ಇನ್ಯಾವುದೇ ದಾಖಲೆಗಳಿಲ್ಲಾಗಲೀ ಉಲ್ಲೇಖಿಸಿರುವುದಿಲ್ಲ.
- (ಇ) ನೀವು ಅರ್ಹತೆಯುಳ್ಳ ಫಲಾನುಭವಿಗಳನ್ನು ಆಯ್ಕೆ ಮಾಡದೇ ಆಯ್ಕೆ ಸಮಿತಿಯ ಅಧ್ಯಕ್ಷರು (ಸ್ಥಳೀಯ ಶಾಸಕರು) ಆಯ್ಕೆ ಮಾಡಿದ ಫಲಾನುಭವಿಗಳ ಪಟ್ಟಿಗೆ ಮಾತ್ರ ಸಹಿ ಮಾಡಿದ್ದರಿಂದ ವಸತಿ ರಹಿತ ಫಲಾನುಭವಿಗಳಿಗೆ ವಂಚಿಸಿರುತ್ತೀರಿ.
- (ಈ) ನೀವು ಪಟ್ಟಣ/ನಗರ ಪ್ರದೇಶಗಳಲ್ಲಿನ ಬಡ ಜನರಿಗೆ ವಸತಿ ಕಲ್ಪಿಸಲು “ನಮ್ಮ ಮನೆ” ಯೋಜನೆಯ ಅನುಷ್ಠಾನದ ಮಾರ್ಗಸೂಚಿಗಳನ್ವಯ ಕರ್ನಾಟಕ ಸರ್ಕಾರವು ಹೊರಡಿಸಿದ ಸುತ್ತೋಲೆಯಲ್ಲಿನ ಅಂಶಗಳನ್ನು ಸರಿಯಾದ ರೀತಿಯಲ್ಲಿ ಪಾಲನೆ ಮಾಡದೇ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ

ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ಪಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1)(i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ಕರ್ತವ್ಯಲೋಪವೆನ್ನಿಸಿರುತ್ತೀರಿ.”

4. ವಿಚಾರಣಾಧಿಕಾರಿಯಿಂದ (ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆಗಳು-15), ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಬೆಂಗಳೂರು ರವರು ಮೌಖಿಕ ಮತ್ತು ದಾಖಲಾತಿಗಳ ಸಾಕ್ಷ್ಯಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿ, ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಬಿ.ಪ್ರಹ್ಲಾದ್, ಪೌರಾಯುಕ್ತರು, ನಗರಸಭೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ಕೋಲಾರ ಜಿಲ್ಲೆ ರವರ ವಿರುದ್ಧ ಮೇಲ್ಕಾಣಿಸಿದ ದೋಷಾರೋಪಣೆಯನ್ನು ರುಜುವಾತುಪಡಿಸುವಲ್ಲಿ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು 'ವಿಫಲವಾಗಿರುತ್ತದೆ' ಎಂದು ಅಭಿಪ್ರಾಯಿಸಿದ್ದಾರೆ.
5. ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ದೋಷಾರೋಪಣೆಯನ್ನು ರುಜುವಾತುಪಡಿಸಲು ಇಬ್ಬರು ಸಾಕ್ಷಿಗಳನ್ನು ಅಂದರೆ ಪಿ.ಡಬ್ಲ್ಯೂ-1 ಮತ್ತು ಪಿ.ಡಬ್ಲ್ಯೂ-2 ರಂತೆ ವಿಚಾರಣೆಗೆ ಒಳಪಡಿಸಿ ಹಾಗೂ ನಿಶಾನೆ ಪಿ-1 ರಿಂದ ಪಿ-7 ರಂತೆ ದಾಖಲಾತಿಗಳನ್ನು ಗುರುತಿಸಲಾಗಿದೆ.
6. ಆ.ಸ.ನೌಕರರ ವಿರುದ್ಧ ಆಪಾದಿಸಿದ ಆರೋಪಗಳ ಬಗ್ಗೆ ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿ ಹಾಗೂ ಅದಕ್ಕೆ ಪೂರಕವಾಗಿ ಸಲ್ಲಿಸಿರುವ ದಾಖಲಾತಿಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯಲ್ಲಿ ಹಸ್ತಕ್ಷೇಪ ಮಾಡಲು ಯಾವುದೇ ಸಕಾರಣಗಳು ಕಂಡುಬಂದಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ, ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವಿಚಾರಣಾ ವರದಿಯನ್ನು ಅಂಗೀಕರಿಸಿ ಆ.ಸ.ನೌಕರರಾದ ಶ್ರೀ ಬಿ.ಪ್ರಹ್ಲಾದ್, ಪೌರಾಯುಕ್ತರು, ನಗರಸಭೆ, ಮುಳಬಾಗಿಲು ತಾಲ್ಲೂಕು, ಕೋಲಾರ ಜಿಲ್ಲೆ ರವರ ವಿರುದ್ಧ ಹೊರಿಸಲಾದ ಆರೋಪಗಳಿಂದ 'ದೋಷಮುಕ್ತಗೊಳಿಸಲು' ಈ ಮೂಲಕ ಸರ್ಕಾರಕ್ಕೆ ಶಿಫಾರಸು ಮಾಡಿದೆ.

2

7. ಸದರಿ ವಿಷಯದಲ್ಲಿ ತೆಗೆದುಕೊಂಡ ಕ್ರಮವನ್ನು ಈ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ತಿಳಿಸತಕ್ಕದ್ದು.  
ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ಇದರೊಂದಿಗೆ ಲಗತ್ತಿಸಿದೆ.

  
(ನ್ಯಾಯಮೂರ್ತಿ ಕೆ.ಎನ್.ಫಣೀಂದ್ರ)  
ಉಪಲೋಕಾಯುಕ್ತ-2,  
ಕರ್ನಾಟಕ ರಾಜ್ಯ.